

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 207  
IA No. 423/JPR/2021  
CP No. (IB)-202/9/JPR/2020  
Under Section 9 of IBC, 2016

**In the matter of:**

**M/s Vishvajit Coal**

**...Operational Creditor**

**Versus**

**Bharat Potteries Ltd.**

**...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Operational Creditor : Pranjali M. Buch, Adv.  
Siddharth Bapna, Adv.

For the Corporate Debtor : Prabhansh Sharma, Adv.

**ORDER**

**IA No.423/JPR/2021**

In

**CP No. (IB)-202/9/JPR/2020:-**

Heard Mr. Pranjali M. Buch & Mr. Siddharth Bapna, Advocates for the Petitioner / Operational Creditor. Mr. Prabhansh Sharma, Adv. appears for the Respondent / Corporate Debtor. This application has been filed by the Operational Creditor for withdrawal of the Company Petition under Rule-8 of the

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Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

In the circumstances, CP No. (IB)-202/9/JPR/2020 is dismissed as withdrawn.

Sd-

(Raghu Nayyar)  
Technical Member

December 22, 2021  
H.M

Sd-

(Deep Chandra Joshi)  
Judicial Member